

FIR No.0422/19  
PS. Laxmi Nagar

08.07.2020

Present: Sh. B. A. Khan, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by complainant Harjinder Singh, calling status report.

In view of the order passed by Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi issued in wake of COVID-19 Pandemic, the abovesaid application has been placed before the undersigned to be heard through Video Conferencing using CISCO WEBEX application.

Link was sent to the Ld. counsel for the applicant as well as to the IO for a conference call scheduled for 11.00 a.m. today.

It is submitted by the Ld. Counsel for the complainant that in the present case, FIR was registered upon the directions of the Court U/Sec. 156 (3) Cr.P.C on 06.12.2019 and even after a considerable lapse of almost six months, no progress has been made by the Police Authorities regarding investigation and interrogation.

Submissions heard.

Reply to the application was filed by the IO. Same is perused. IO was directed to appear in person through video conference for his

submission/clarification. However, the IO did not appear through video conference, although intimation was sent to him a day prior to the scheduled meeting. IO was also informed telephonically about the same by the Reader of this Court.

Today, it is informed by the Reader and the Naib Court that despite their repeated attempts, the IO could not be contacted and his mobile phone is not reachable.

In view of the same, a show cause notice be issued to the IO through SHO concerned to explain as to why action should not be taken against him for non-compliance of the Courts' directions.

Copy of this order be sent to DCP concerned for necessary information and action.

Copy of reply to the present application as well as copy of this order be also sent to Ld. Counsel for applicant through e-mail.

Application is disposed of accordingly.

( RENU CHAUDHARY)  
MM-04/East/KKD/Delhi/08.07.2020